

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 8
(IB)-159(PB)/2017

IN THE MATTER OF:

Gudearth Homes Infracon Pvt. Ltd. & Ors.
Vs.

Veebro Technoplast Pvt. Ltd.

Order under Section 7 of IBC, CIRP

.... Petitioner

.... Respondent

Order delivered on 09.10.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the Petitioner:

Ms. Anju Jain & Mr. Hitesh Sacher, Advs.

For RP:

Mr. Vinod Chaurasia, A/R for RP

Mr. Sumnish Kr. Jain, former liquidator in person.

ORDER

CA-960(PB)/2018

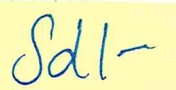
This is an application filed by the erstwhile resolution professional who was appointed as a liquidator vide order dated 14.09.2018 passed in CA No. 211(PB)/2018 in the main petition. The prayer made by the applicant is that he may be permitted to recuse as a liquidator and in his place one Mr. Ravi Sharma, the insolvency professional has come forward with written communication as per the requirement of Rule 9 of NCLT Rules, 2016.

After hearing Mr. Chaurasia, Chartered Accountant, we accept the application and permit recusal of Mr. Sumnish Kumar Jain and in his place Mr. Ravi Sharma is appointed as the liquidator.

The application stands disposed of.

A copy of this order be given dasti to the counsel concerned.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)